

Central Electricity Regulatory Commission New Delhi

RECORD OF PROCEEDINGS

Petition No. 45/2010

Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of Hearing: 6.5.2010

Coram: Shri. S. Jayaraman, Member
Shri. M.Deena Dayalan, Member

Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)

Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPGENCO and MPTRADECO,

Parties present: Shri Arpit Higgins, Advocate, UPPCL
Shri M.M.Manivel, Advocate, MPPTCL

The learned counsel for the respondent, MPPTCL submitted that the petitioner has not served a copy of the petition and prayed that matter may be adjourned for a period of six weeks to enable it to file its reply, after service of the copy of the petition.

2. Though the learned counsel for the petitioner clarified that a copy had already been served on the respondent, an additional copy of the petition was however handed over to the counsel for the respondent, which has been acknowledged. The learned counsel for respondent prayed for some time to file its detailed reply.

3. The Commission accepted the prayer and directed the respondent to file its reply, with copy to the petitioner, latest by 21.5.2010 and rejoinder, if any, by 31.5.2010.

4. Matter shall be re-notified for hearing on 10.6.2010.

Sd/-
T.Rout
Joint Chief (Law)